

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 971/MP/2025

Subject : Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Articles 11 and 12 of the Transmission Service Agreement dated 06.07.2021 executed between Nangalbibra-Bongaigaon Transmission Limited and its Long-Term Transmission Customers, inter alia, seeking approval/declaration recognizing Force Majeure Events that impacted the implementation of the Project and the Petitioner's right to consequential relief.

Petitioner : Nangalbibra – Bongaigaon Transmission Limited (NBTL)

Respondents : Assam Power Distribution Company Limited (APDCL) and Ors.

Date of Hearing : **22.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, NBTL
Ms. Shikha Sood, Advocate, NBTL
Ms. Iqra Khan, Advocate, NBTL
Shri Aditya K Singh, Advocate, MeECL
Shri Vinit Kumar, Advocate, MeECL
Shri Apoorva Mishra, Advocate, APDCL
Shri Gaurav Pathak, Advocate, APDCL

Record of Proceedings

During the hearing, learned counsels for the Respondents, APDCL and MeECL, made detailed submissions and concluded their arguments. Learned counsel for the Petitioner submitted that the various contentions raised by the Respondents have already been addressed in the rejoinders filed by the Petitioner, and requested that the matter be reserved for order.

2. At the request of the learned counsel for the parties, the Commission permitted both sides to file their written submissions, if any, within two weeks with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

